THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No. HCM. II/63/2013/3770

Dated, Shillong the 30th September 2016

In exercise of powers under Rule 7(B) of the Rules of High Court of Meghalaya, 2013 read with the High Court of Meghalaya Superintendence of Tribunals Rules, 2014, the Chief Justice of the High Court of Meghalaya, is pleased to appoint the following Portfolio Judges for the respective Tribunals and District Council Courts as follows: -

Portfolio Judge
Hon' ble Mr. Justice S.R. Sen
Hon' ble Mr. Justice S.R. Sen
Hon' ble Mr. Justice V.P. Vaish
Hon' ble Mr. Justice V.P. Vaish

The Hon'ble Portfolio Judges shall be in charge of such administrative work, and shall be exercising such powers, as are specified in the High Court of Meghalaya Superintendence of Tribunals Rules, 2014 and as may further be assigned/specified from time to time.

By order,

REGISTRAR GENERAL

Memo No.HCM. II/63/2013/3770A

Dated, Shillong the 30th September 2016

Copy for information to: -

 The Joint Registrar -cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.

- The Joint Registrar —cum— OSD in Hon'blethe Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 3. The P.S.to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
- 5. The P.S to Hon'ble Mr. Justice V. P. Vaish, High Court of Meghalaya, Shillong.
- 6. Secretary to the Government of Meghalaya, Law Department, Shillong.
- 7. District and Sessions Judges, Shillong/ Nongpoh/ Jowai/ Nongstoin/ Tura/ Williamnagar.
- 8. The concerned Tribunals/ District Council Courts.
- 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.

10. Office File.

REGISTRAR GENERAL